

characteristics of the electricity demand and power plants, it is not possible to have 100% utilization of the power plants. But, adequate availability of the generation capacities is ensured to meet the electricity demand in the country.

**Appointment of dependents on compassionate grounds**

†1102. SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

Will the Minister of POWER be pleased to state:

(a) whether it is a fact that as per the terms and conditions set for making an appointment on compassionate grounds in case of any in service employee expires during travel, leave and hospitalization, his/her dependent is not given any such appointment;

(b) whether the Ministry is considering to make terms and conditions more flexible for the appointment of dependents on compassionate grounds; and

(c) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) As per the consolidated instructions on compassionate appointment issued by DoPT *vide* OM No. 14014/02/2012-Estt. (D) dated 16.01.2013, compassionate appointment is applicable to a dependent family member of a Government servant who dies while in service and as such it does not exclude death during travel, leave and hospitalization.

(b) and (c) No, Sir. As per the Government of India (Allocation of Business) Rules, 1961, the rule making power in this matter lies with Department of Personnel and Training (DoPT).

**Foreign direct investment in energy sector**

1103. SHRI AKHILESH PRASAD SINGH: Will the Minister of POWER be pleased to state:

(a) the details of Total FDI in energy sector in India in the last three years; and

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†Original notice of the question was received in Hindi.

- (b) the steps taken by Government to boost FDI in energy sector?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) The Total FDI in power sector in India in the last three years as per information provided by Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce is as under:

Sl. No.	Year	FDI in US \$ Million
1.	2016-17	1112.98
2.	2017-18	1621.00
3.	2018-19	1105.64

Source: RBI data

(b) Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce, Government of India notifies the Consolidated FDI Policy from time to time to encourage the foreign investment which includes power sector also.

The existing Foreign Direct Investment (FDI) policy notified in June, 2016 by DPIIT for FDI in Power Sector provides for 100% FDI under automatic route for projects of power generation (except atomic energy), transmission, distribution and trading. Government of India has also allowed the FDI up to 49% in Power Exchanges registered under the Central Electricity Regulatory Commission (Power Market) Regulations, 2010, under the automatic route, subject to certain conditions, as laid down in the policy. However, FII/FPI purchases were restricted to secondary market only. Later on it was decided to do away with this provision, thereby allowing Foreign Institutional Investors (FIIs)/Foreign Portfolio Investors (FPIs) to invest in Power Exchanges through primary market as well.

#### **CSIR funding and research programmes**

1104. PROF. MANOJ KUMAR JHA: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government has set any target for the Council of Scientific and Industrial Research (CSIR) in the field of research and development, if so, the details thereof and the achievements made by the CSIR till date;

(b) the number and details of projects taken up by CSIR for progress and development of the country; and